

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 212 of 2013

Dated : 3rd December, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

The Tata Power Co. Ltd.

... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission

....Respondent(s)

Counsel for the Appellant (s) :

Mr. Amit Kapur
Mr. Vishal Anand

Counsel for the Respondent(s):

Mr. Buddy A. Ranganadhan for R-1

ORDER

The Learned Counsel for Respondent no. 1 seeks some more time to file the reply. Accordingly, he is directed to file the reply on or before 10.1.2014 after serving copy on the other side.

Post the matter for hearing on **20.1.2014**. In the meantime, rejoinder be filed, if any.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

mk/js